

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHALIBHADRA COTTRADE PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	JK Coil Coatings Private Limited
2.	Date of incorporation of corporate debtor	August 7, 2006
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24222MH2006PTC163629
5.	Address of the registered office and principal office (if any) of corporate debtor	Neelsiddhi Enclave Comm.Complex, plot no.48/9, Sector-14, Vashi, Navi Mumbai MH 400703 in.
6.	Date of closure of Insolvency Resolution Process	November 2, 2022
7.	Liquidation commencement date of corporate debtor	November 3, 2022 (Received order on November 15, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Brijendra Kumar Mishra IBBI/IPA-002/IP-N00109/2017-2018/10257
9.	Address and e-mail of the liquidator, as registered with the Board	<u>Address:</u> Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai, 400071 <u>Email Id:</u> mishrabk1959@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	<u>Address:</u> I-21/22, Paragon Centre, Pandurang Budhkar Marg, Worli, Mumbai 400013 <u>Email Id:</u> jkcce.insolvency@gmail.com
11.	Last date for submission of claims	December 16, 2022

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **JK Coil Coatings Private Limited** on **November 3, 2022**.

The stakeholders of **JK Coil Coatings Private Limited** are hereby called upon to submit their claims with proof on or before December 16, 2022 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd-
Brijendra Kumar Mishra
IBBI/IPA-002/IP-N00109/2017-2018/10257

Date: November 16, 2022
place: Mumbai.